

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13771/2004

(From the judgement and order dated 12/07/2004 in WP No. 5819/2004 of The HIGH COURT OF BOMBAY)

T.K.DENTAL COLLEGE & RES. CENTRE & ANR. Petitioner(s)

VERSUS

SHIKSHAN SHULKA SAMITI & ANR. Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment,permission to submit additional document(s),PERMISSION TO FILE VOLUME-II and prayer for interim relief )

With W.P.(C) No.356 of 2004  
(With appln.(s) for ex-parte stay and office report)

W.P.(C) No.364 of 2004  
(With appln.(s) for ex-parte stay)

W.P.(C) No.365 of 2004  
(With appln.(s) for ex-parte stay)

W.P.(C) No.366 of 2004  
(With appln.(s) for ex-parte stay)

W.P.(C) No.367 of 2004  
(With appln.(s) for ex-parte stay)

W.P.(C) No.425 of 2004  
(With appln.(s) for permission to file volume and office report)

S.L.P.(C) No.13791 of 2004  
(With appln.(s) for exemption from filing C/C of the impugned judgment and permission to submit additional documents and permission to submit additional documents and with prayer for interim relief)

W.P.(C) No.481 of 2004  
((With appln.(s) for ex-parte stay)

W.P.(C) No.475 of 2004  
(With appln.(s) for stay and office report)

W.P.(C) No.318 of 2004  
(With appln.(s) for permission and office report)

W.P.(C) No.319 of 2004  
(With appln.(s) for ex-parte stay)

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W.P.(C) No.320 of 2004  
(With appln.(s) for ex-parte stay)

W.P.(C) No.332 of 2004  
(With appln.(s) for ex-parte stay)

W.P.(C) No.334 of 2004

(With appln.(s) for ex-parte stay)

W.P.(C) No.336 of 2004

(With appln.(s) for ex-parte stay)

S.L.P.(C) No.18735 of 2004

(With appln.(s) for permission to place addl. Documents on record and exemption from filing C/C of the impugned judgment and directions and with prayer for interim relief and office report)

S.L.P.(C) No.18783 of 2004

(With appln.(s) for permission to place addl. Documents on record and exemption from filing C/C of the impugned judgment and directions and with prayer for interim relief )

S.L.P.(C) No.18790 of 2004

(With appln.(s) for permission to place addl. Documents on record and exemption from filing C/C of the impugned judgment and directions and with prayer for interim relief )

S.L.P.(C) No.19472 of 2004

(With appln.(s) for exemption from filing C/C of the impugned judgment and with prayer for interim relief and office report)

S.L.P.(C) No.19605 of 2004

(With appln.(s) for exemption from filing C/C of the impugned judgment and permission to submit additional documents and with prayer for interim relief and office report)

S.L.P.(C) No.19618 of 2004

(With appln.(s) for exemption from filing C/C of the impugned judgment and permission to place addl. Documents on record and with prayer for interim relief and office report)

S.L.P.(C) No.19616 of 2004

(With appln.(s) for exemption from filing C/C of the impugned judgment and permission to submit additional documents and with prayer for interim relief and office report)

S.L.P.(C) No.19606 of 2004

(With appln.(s) for exemption from filing C/C of the impugned judgment and permisjsion to submit additional documents and with prayer for interim relief and office report)

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S.L.P.(C) No...../2004 (CC No. 8485)

(For permission to file SLP and with prayer for interim relief and office report)

Civil Appeal NO. 5036 of 2005

(With appln.(s) for permission to file Volume and with prayer for interim relief)

Civil Appeal NO. 5037 of 2005

(With appln.(s) for exemption from filing C/C of the impugned judgment and directions and intervention and permission to file volume and with prayer for interim relief)

Civil Appeal NO. 5038 of 2005

(With appln.(s) for permission to submit addl. documents and permission to file volume and with prayer for interim relief and office report)

Civil Appeal NO. 5039 of 2005

(With appln.(s) for permission to submit additional documents and permission to file volume and with prayer for interim relief)

Date: 13/08/2010      These Petitions/appeals were called on for

hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY  
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)

Mr. P.H. Parekh, Sr.Adv.  
Mr. Sumit Goel, Adv.  
Ms. Rukmini Bohde, adv.  
Ms. Pallvi Srivastava, Adv.  
Mr. Vishal Prasad, adv.  
Mr. Rajat Nayar, Adv.  
For M/S. Parekh & Co.,Adv.

Mrs V.D. Khanna, Adv.

Mr. Shivaji M. Jadhav, Adv.

Mr. Chander Shekhar Ashri, adv.

Mr. Vikas Singh, Sr.Adv.  
Ms. Amrita Narayan, adv.  
Mr. Venkatesh, Adv.  
Mr. Prashant Chaudhary, Adv.

Mr. S. Udaya Kumar Sagar, Adv.  
Ms. Bina Madhavan, Adv.

Ms. Anindita Pujari, Adv.

For M/S. Lawyer'S Knit & Co

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For Respondent(s)

Mr. Arun Pednekar, Adv.  
Mr. Sanjay Kharde, Adv.  
Mrs. Asha G. Nair, Adv.

Mr. Ravindra Keshavrao Adsure,Adv.

Mr. Bimal Roy Jad, Adv.

Mr. K. Rajeev, Adv.

Mr. Mukesh K. Giri, adv.

Mr. Ashish Kumar, Adv.  
Mr. Amit Kumar, Adv.

UPON hearing counsel the Court made the following  
O R D E R

SPECIAL LEAVE PETITION(C)NO.13771 OF 2004 AND  
SPECIAL LEAVE PETITION(C) NO.13791 OF 2004

Since the Bombay High Court has passed the final judgment in the Writ Petitions, the cause in these Special Leave Petitions do not survive since they arise out of the interim orders.

The Special Leave Petitions shall stand dismissed as having become infructuous.

CIVIL APPEAL No.5036 OF 2005 AND CIVIL APPEAL  
NO.5037

These appeals are disposed of in terms of the

signed order.

CIVIL APPEAL No.5038 OF 2005 AND CIVIL APPEAL  
NO.5039

These appeals are disposed of in terms of the  
signed order.

WRIT PETITION(C) NO.425 OF 2004

This Writ Petition is disposed of in terms of the  
signed order.

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WRIT PETITION(C) NO.318 OF 2004

This Writ Petition is disposed of in terms of the  
signed order.

WRIT PETITION(C) NO.475 OF 2004

This Writ Petition is dismissed as withdrawn in  
terms of the signed order.

WRIT PETITION(C)NOS. 319, 320, 332, 334, 336,  
356, 364, 365, 366 AND 367 OF 2004

These Writ Petitions are disposed of in terms of  
the signed order.

SPECIAL LEAVE PETITION(C)NO. 19605 OF 2004  
SPECIAL LEAVE PETITION(C)NO. 19618 OF 2004  
SPECIAL LEAVE PETITION(C)NO. 19616 OF 2004  
SPECIAL LEAVE PETITION(C)NO. 19606 OF 2004  
SPECIAL LEAVE PETITION(C)...../2010(CC NO.8485)

Permission to file the Special Leave Petition in  
CC No.8485 is granted.

These Special Leave Petitions are disposed of in  
terms of the judgment of this Court in P.A. Inamdar versus  
State of Maharashtra reported in 2005 (6) SCC 537.

WRIT PETITION(C) NO.481 OF 2004

This Writ Petition is dismissed as withdrawn in  
terms of the signed order.

SPECIAL LEAVE PETITION(C)NO. 18735 OF 2004  
SPECIAL LEAVE PETITION(C)NO. 18783 OF 2004  
SPECIAL LEAVE PETITION(C)NO. 18790 OF 2004

These Special Leave Petitions are disposed of in  
terms of the judgment of this Court in P.A. Inamdar versus  
State of Maharashtra reported in 2005 (6) SCC 537.

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SPECIAL LEAVE PETITION(C)NO. 19472 OF 2004

This Special Leave Petition is disposed of in  
terms of the judgment of this Court in P.A. Inamdar versus

State of Maharashtra reported in 2005 (6) SCC 537.

(Sukhbir Paul Kaur)  
Court Master

(J.P. Sharma)  
Court Master

(Common Signed Order is placed on the file)  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.5036 OF 2005

K.J. SOMAIYA MEDICAL TRUST & ORS.

Appellant(s)

Versus

STATE OF MAHARASHTRA & ORS.

Respondent(s)

W I T H

CIVIL APPEAL NO.5037 OF 2005

O R D E R

These appeals were filed against the final order dated 17.8.2004 passed by the Bombay High Court directing the colleges to place their objections before the Committee and to determine the fees within three months.

In view of the submissions made by learned senior counsel appearing on behalf of the appellants, no further orders as such are required to be passed in these Civil Appeals.

We request the High court to dispose of the W.P No.999 of 2005, W.P. No.1381 of 2007, W.P.No.1813 of 2008 and W.P. No.2448 of 2009 as expeditiously as possible preferably within three months from today in the light of the judgment of this Court in the case of P.A. Inamdar versus State of Maharashtra reported in 2005 (6) SCC 537.

The appeals are accordingly, disposed of.  
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NKP SALVE INSTITUTE OF MEDICAL SCIENCES AND  
RESEARCH CENTRE

Appellant(s)

Versus

STATE OF MAHARASHTRA & ANR.

Respondent(s)

W I T H

CIVIL APPEAL NO.5039 OF 2005

O R D E R

These appeals were filed against the final order dated 17.8.2004 passed by the Bombay High Court directing the colleges to place their objections before the Committee and to determine the fees within three months.

In view of the submissions made by learned senior counsel appearing on behalf of the appellants, no further orders as such are required to be passed in these Civil Appeals.

These appeals are disposed of in the light of the judgment of this Court in the case of P.A. Inamdar versus State of Maharashtra reported in 2005 (6) SCC 537.

WRIT PETITION(C) NO. 425 OF 2004

ASSOCIATION OF MANAGEMENT, UNAIDED  
ENGINEERING COLLEGES

Appellant(s)

Versus

STATE OF MAHARASHTRA & ORS.

Respondent(s)

O R D E R

This Writ Petition has been filed under Article

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32 of the Constitution of India by the association challenging the methodology and the procedure followed by the Fee Committee being violative of Article 14 and 19(1)(g) of the Constitution of India.

This Writ Petition is disposed of in terms of the judgment of this Court in the case of P.A. Inamdar versus State of Maharashtra reported in 2005 (6) SCC 537.

We request the Bombay High Court to dispose of the Writ Petition No.13899 of 2009 as expeditiously as possible preferably within three months from today.

WRIT PETITION(C) NO. 318 OF 2004

J.M. FOUNDATION A.C.P.M. MEDICAL & DENTAL COLLEGE

Appellant(s)

Versus

STATE OF MAHARASHTRA & ORS.

Respondent(s)

O R D E R

This Writ Petition is also disposed of in terms of the judgment of this Court in the case of P.A. Inamdar versus State of Maharashtra reported in 2005 (6) SCC 537.

WRIT PETITION(C) NO. 475 OF 2004

RAMRAO ADIK INSTITUTE OF TECHNOLOGY

Appellant(s)

Versus

STATE OF MAHARASHTRA & ANR.

Respondent(s)

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O R D E R

Mr. Vikas Singh, learned senior counsel appearing on behalf of the petitioner prays for leave to withdraw this Writ Petition. The same is accordingly, dismissed as withdrawn with liberty to the petitioner to approach the High Court in terms of the judgment of this Court in the case of P.A. Inamdar versus State of Maharashtra reported in 2005 (6) SCC 537.

WRIT PETITION(C) NO. 319 OF 2004

MAHARASHTRA ACADEMY, ENGG. & EDUCATION RESEARCH

Appellant(s)

Versus

FEE FIXATION COMMITTEE & ORS.

Respondent(s)

WITH

WRIT	PETITION(C)	NO.320	OF	2004
WRIT	PETITION(C)	NO.332	OF	2004
WRIT	PETITION(C)	NO.334	OF	2004
WRIT	PETITION(C)	NO.336	OF	2004
WRIT	PETITION(C)	NO.356	OF	2004
WRIT	PETITION(C)	NO.364	OF	2004
WRIT	PETITION(C)	NO.365	OF	2004
WRIT	PETITION(C)	NO.366	OF	2004
WRIT	PETITION(C)	NO.367	OF	2004

O R D E R

These Writ Petitions are disposed of in terms of  
the judgment of this Court in the case of P.A. Inamdar  
versus State of Maharashtra reported in 2005 (6) SCC 537.  
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WRIT PETITION(C) NO. 481 OF 2004

VILE PARLE KELVANI MANDAL & ANR. Appellant(s)  
Versus  
STATE OF MAHARASHTRA & ORS. Respondent(s)

O R D E R

This Writ Petition is also disposed of in terms  
of the judgment of this Court in the case of P.A. Inamdar  
versus State of Maharashtra reported in 2005 (6) SCC 537.

.....J.  
(B.SUDERSHAN REDDY)

.....J.  
(SURINDER SINGH NIJJAR)

New Delhi,  
August 13, 2010